

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 777/98

Date of Decision: 11/2/99

Shri Prasanna Kumar Dash Petitioner/s

Shri K.R.Yelwe Advocate for the
Petitioner/s.

v/s.

Union of India & 3 Ors. Respondent/s

Re Shri S.S. Karkera - R-1 & 2. *Re* Shri V.S. Masurkar - R-3 & 4. Advocate for the
Respondent/s

CORAM:

Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri

(1) To be referred to the Reporter or not? *No*

(2) Whether it needs to be circulated to other Benches of the Tribunal? *No*

R.G.Vaidyanatha
(R.G.VAIDYANATHA)
VICE-CHAIRMAN

abp.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULE STAN BLDG. NO. 6, 4th FLR, PRESCOT RD, FORT.

MUMBAI-400 001.

ORIGINAL APPLICATION NO: 777/98.

DATED THE 11TH DAY OF FEBRUARY, 1999.

CORAM: Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman.

Shri Prasanna Kumar Dash,
Surveyor of Works (C),
Office of the Superintending
Engineer C.C.W.,
All India Radio, Mumbai.

... Applicant.

By Advocate Shri K.R. Yelwe.

v/s.

1. Union of India through
The Secretary to the
Government of India,
Ministry of Information &
Broadcasting.
2. The Director General
All India Radio,
Ministry of Information &
Broadcasting, New Delhi.
3. The Director of Estates,
Directorate of Estates,
New Delhi.
4. The Estate Manager,
Government of India,
C.G.O. Building,
Mumbai.

... Respondents.

lpy
By Advocate Shri S.S. Karkera-R-1 & 2. *lpy*
By Advocate Shri V.S. Masurkar-3 & 4. *lpy*

I O R D E R I

I Per Shri R.G. Vaidyanatha, V.C. I

Heard counsels appearing on both sides.

This is an application for allotment of quarters
namely type-IV. Now the respondents have stated that the
applicant's name has been incorporated in the wait list
of officials for allotment of quarters. The learned
counsel for respondents also submits that applicant will
be allotted suitable quarter as per entitlement and
as per ^{his} turn. It is also brought to my notice that
respondents have already allotted hostel type accommodation
to the applicant as a stop gap arrangement., as per

lpy

allotment letter dated 30/11/98.

2. In the circumstances, nothing further needs to be done in the present application. Therefore, the OA is disposed of at the admission stage in view of the statement of the respondents' counsel that the applicant will be allotted quarter as per his entitlement and as per seniority in the wait list. No costs.

R.G. Vaidyanatha

(R.G. VAIDYANATHA)
VICE CHAIRMAN

abp.